

**GOVERNMENT OF INDIA
MINISTRY OF POWER
LOK SABHA
STARRED QUESTION NO.409
ANSWERED ON 31.03.2022**

INSTALLATION OF FGD UNITS

***409. SHRI SANJAY JADHAV:**

**Will the Minister of POWER
be pleased to state:**

- (a) whether private power producers have been directed by the Government to install Flue Gas Desulphurization (FGD) units to control pollution;**
- (b) if so, the status of private power producers who are in the process of installation of FGD units with MW capacity;**
- (c) the details of all the works awarded to various bidders along with the status of civil, mechanical and electrical works for installation of FGD units;**
- (d) whether it is a fact that the private power producers are avoiding installation of FGD units due to cost implications; and**
- (e) if so, the details thereof and the reaction of the Government thereto?**

A N S W E R

THE MINISTER OF POWER AND NEW & RENEWABLE ENERGY

(SHRI R.K. SINGH)

(a) to (e) : A Statement is laid on the Table of the House.

STATEMENT

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF STARRED QUESTION NO. 409 ANSWERED IN THE LOK SABHA ON 31.03.2022 REGARDING INSTALLATION OF FGD UNITS

(a) to (e) : Coal based thermal power plants (TPPs) including private Independent Power Producers (IPPs) are required to ensure compliance of the emission norms, including for sulphur dioxide (SO₂) emissions, notified by Ministry of Environment, Forest & Climate Change (MoEF&CC) and directions given by Central Pollution Control Board (CPCB) from time to time. Central Electricity Authority (CEA) has laid down the technical specifications for Flue Gas Desulphurisation (FGD) equipment/technology for control of SO₂ emissions chosen by the TPPs.

CEA assists CPCB in monitoring the progress of installation of FGD by the TPPs. CEA monitors the efforts being made by TPPs to install FGD equipment. The monitoring is done for all stages of FGD installation, Feasibility Study Started, Feasibility Study Completed, Tender Specifications Made, NIT Issued, Bids Awarded and FGD Commissioned. The present status in respect of IPPs is given in the Annexure.

As per the recent notification dated 31.03.2021 issued by MoEF&CC, the following penalty provisions have been made for TPPs after the deadlines for non-compliance:

Category and Description	Timelines for compliance	Environment Compensation (Rs. per unit electricity generated) for non-compliance beyond timelines		
		0-180 days	180-365 days	366 days & beyond
Category A - Within 10 km radius of NCR or cities having million plus population as per 2011 census of India	Upto 31.12.2022	0.10	0.15	0.20
Category B - Within 10 km radius of critically polluted areas or Non-Attainment cities as defined by CPCB	Upto 31.12.2023	0.07	0.10	0.15
Category C-Other than those included in Category A and B	Upto 31.12.2024	0.05	0.075	0.10

ANNEXURE**ANNEXURE REFERRED TO IN PARTS (a) TO (e) OF THE STATEMENT LAID IN
REPLY TO STARRED QUESTION NO.409 ANSWERED IN THE LOK SABHA ON
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Private Sector

Category	FGD Status	Units	Capacity (MW)
A	Bid Awarded	2	240
	Bid opened	3	362
	Feasibility study not started	2	540
	Feasibility Study Completed	4	1175
	FGD installed	4	2070
	Newly commissioned	1	12
	NIT issued	3	750
	Plan not submitted	4	240
A Total		23	5389
B	Bid Awarded	2	600
	Bid opened	3	1050
	CFBC	2	300
	Feasibility Study started	2	300
	Feasibility Study Completed	2	1200
	NIT issued	4	1200
	Tender specification made	2	1200
B Total		17	5850
C	Bid Awarded	25	15040
	Bid opened	21	10890
	CFBC	37	3699
	Claims to be SO2 compliant	11	2525
	Feasibility study not started	2	1370
	Feasibility Study started	8	2780
	Feasibility Study Completed	9	3780
	FGD installed	11	4880
	Newly commissioned	3	1005
	NIT issued	30	13840
	Plan not submitted	4	855
	Plan submitted	2	500
	Tender specification made	7	3600
C Total		170	64764
Grand Total		210	76003
